

Wednesday, April 2, 1862

***INDIAN LEG.
COUNCIL
DEBATES***

Vol. 1

18 Jan. - 24 Dec.

1862

P. L.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Wednesday, the 2nd April, 1862.

PRESENT :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Honour the Lieutenant-Governor of Bengal.

The Hon'ble Sir H. B. E. Frere, K.C.B.

The Hon'ble Cecil Beadon.

Major-General the Hon'ble Sir R. Napier, K.C.B.

The Hon'ble S. Laing.

The Hon'ble H. B. Harington.

The Hon'ble H. Forbes.

The Hon'ble C. J. Erskine.

The Hon'ble W. S. Fitzwilliam.

The Hon'ble D. Cowie.

The Hon'ble Rajah Deo Narain Singh Bahadoor.

The Hon'ble Rajah Dinkar Rao Rugonauth Moontazim Bahadoor.

REPEAL OF ACT II OF 1835.

The Hon'ble MR. BEADON moved for leave to bring in a Bill to repeal in part Act II of 1835. He stated that, after the first Burmese war, when the Provinces of Assam, Arracan and Tenasserim were ceded to the British Government, separate Commissioners were appointed for those Provinces, who were under the general control of the Government of Bengal. Subsequently, in 1835, Act II of that year was passed, giving the superintendence and control of the officers of those Provinces, in civil and criminal matters, to the Sudder Dewanny Adawlut and Nizamut Adawlut, and in revenue matters to the Board of Revenue, and that Act was in operation at the present time. In the meantime, Tenasserim had been placed under the direct authority of the Government of India, and recently it had been determined to place the three Provinces of Arracan, Tenasserim and Pegu under a Chief Commissioner, as Chief Commissioner of British Burmah; who, under the Civil and Criminal Codes, might exercise the authority of the highest Courts of Civil

and Criminal Jurisdiction. It would be inconvenient, under such circumstances, to allow appeals to the Sudder Courts, passing by his authority. The present Bill would leave Assam as it stood, but would remove Arracân and Tenasserim from the jurisdiction exercised under Act II of 1835 by the Sudder Court of Bengal.

The Motion was put and agreed to.

The Council adjourned till Wednesday, the 9th instant, at 11 A.M.

M. WYLIE,
Deputy Secretary to the Government of India,
Home Department.

CALCUTTA; }
The 2nd April, 1862. }